20 x 12cm

SUPPLEMENTAL PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF ALFA LAVAL INDIA LIMITED

(Registered Office Address: Mumbai Pune Road, Dapodi, Pune, 411 012)

This Supplemental Public Announcement is issued to the shareholders of Alfa Laval (India) Limited ("the **Target**") by DSP Merrill Lynch Limited ("**DSPML**" or "**Manager to the Offer**"), on behalf of Alfa Laval Corporate AB (the "**Acquirer**") and Alfa Laval AB (publ) (the "**PAC**"), pursuant to Regulation 11(2A) of, and in compliance with, the Securities and Exchange Board of India (the "**SEBI**") (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "**Regulations**") in continuation of, and in conjunction with the Public Announcement, the Corrigendums & the Letter of Offer to the shareholders of the Target. Capitalized terms used in this Announcement but not defined shall have the same meaning as assigned in the Public Announcement & Letter of Offer.

The shareholders of the Target may note the following:

1. Upward Revision of the price of the Offer (the "**Offer Price**") to the shareholders of the Target as follows:

	Original Offer Price	**Revised Offer Price**
Offer Price (per fully paid-up equity share of Target)	Rs. 950 per Share (Rupees Nine Hundred & Fifty)	Rs. 1,000 per Share (Rupees One Thousand)

2. Pursuant to the upward revision in the Offer Price, the maximum consideration required to meet the obligation of Offer assuming 100% acceptance is Rs. 2,408,604,000/- (Rupees Two Billion Four Hundred and Eight Million Six Hundred & Four thousand only) ('**Revised Maximum Consideration**').
3. The existing financial arrangement in terms of the Bank Guarantee and cash deposited in the Escrow Account is sufficient to meet the obligations for the revised offer size in terms of the Regulations.

   The total financial obligation of the Acquirer, considering the Revised Offer above is well within the limits of the Acquirer's auditors Ernst & Young confirmation (vide letter dated October 16, 2008) that the Acquirer has adequate resources available to meet the financial requirements of the Offer. Based on the above, DSPML is satisfied with the ability of the Acquirer to implement the Revised Offer in accordance with the Regulations as firm financial arrangements are in place to fulfill the obligations under the Regulations.

The Directors of the Acquirer and PAC on behalf of the Acquirers and the PAC respectively accept full responsibility for the information contained in this Announcement and for the obligations laid down in the Regulations.

The other terms and conditions of the Offer remain unchanged.

Date: January 20, 2009

This Announcement will also be available on the SEBI's website (www.sebi.gov.in)

Issued by the Manager to the Offer on behalf of the Acquirer and PAC

DSP Merrill Lynch

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